

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No(s).2673/2023

(Arising out of impugned final judgment and order dated 23-10-2019 in CRMWP No.22904/2019 passed by the High Court Of Judicature At Allahabad)

GORAKH NATH MISHRA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 161692/2023 - CONDONATION OF DELAY IN FILING, IA No.161694/2023 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS, IA No. 161699/2023 - EXEMPTION FROM FILING O.T., IA No.161701/2023 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

Date : 19-04-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE K.V. VISWANATHANFor Petitioner(s) Mr. Sadashiv, AOR
Mr. Ashish Kumar Pandey, Adv.
Mr. Rajendra Prasad Swarnkar, Adv.
Mr. Sachin Agarwal, Adv.
Mr. Nishant Sanjay Kumar Singh, Adv.
Mr. Prashant Andrew Leo, Adv.
Mr. Fatesh Kumar Sahu, Adv.
Mr. Devendra Kumar Gupta, Adv.
Mrs. Pushpa Gupta, Adv.
Mr. Sharwan Kumar Goyal, Adv.For Respondent(s) Mr. K.M. Natrag, Sr. Adv., A.S.G.
Mr. Abhishek Kumar, Adv.
Mr. Sharath Nambiar, Adv.
Mr. Sharad Mrinal, Adv.
Mr. Shubham Mishra, Adv.
Ms. Ankita Pandey, Adv.
Mr. Imtiyaz, Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AORUPON hearing the counsel the Court made the following
O R D E R

1. Learned ASG representing the State of Uttar Pradesh seeks and

is granted eight weeks' time to consider the desirability of laying down some parameters/guidelines for the purpose of invoking provisions of the Uttar Pradesh Gangster and Anti-Social Activities (Prevention) Act, 1986.

2. Post the matter on 02.08.2024.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)